

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00008/2021 in OA/310/00219/2019

Dated Friday the 9th day of April Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

A.Jones Wilfred Vought,
Med. Decategorised (Mail/Exp. Guard),
Madurai Division,
Southern Railway, Madurai.Applicant/Applicant

By Advocate M/s. Ratio Legis

Vs

1.Shri. John Thomas,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.Shri. C. Sudhakaran,
The Divisional Personnel Officer,
Southern Railway,
Madurai Division.Respondents/Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

This CP is filed by the applicant in OA 219/2019 against the respondents alleging wilful disobedience of the order of this Tribunal dt. 18.02.2020.

2. At the time of hearing, both the counsels submit that the Hon'ble High Court has stayed the order dt. 18.02.2020 passed by this Tribunal in OA 219/2019.
3. Hence, this CP is closed. Notices, if any are discharged.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

09.04.2021

SKSI